

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process of Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PELICAN GRAND MOTELS PRIVATE LIMITED

RELEVANT PARTICULARS	
1.	Name of Corporate Debtor PELICAN GRAND MOTELS PRIVATE LIMITED
2.	Date of Incorporation of Corporate debtor 7 th December, 2010
3.	Authority Under which corporate debtor is incorporated /Registered Registrar of Companies, Delhi
4.	Corporate Identity Number /Limited Liability Identity of corporate debtor CIN: U55101DL2010PTC211161
5.	Address of the registered office and principal office (if any) of corporate debtor Registered Office: 117, Anand Vihar, Pitampura, New Delhi-1100344 Principal Place of Business: VIVAAN Resorts, NH-1, Village Jhanjheri, Tehsil Nilokheri, Karnal, Haryana, 132001
6.	Insolvency Commencement date in respect of corporate debtor 12 th December, 2023 (Date of receiving the order 14 th December 2023)
7.	Estimated Date of closure of insolvency resolution process 9 th June, 2024 (180 th day from the date of commencement of Insolvency resolution process)
8.	Name and Registration Number of Insolvency Professional acting as Interim Resolution Professional Mr. Binod Kumar Singh IBBI Reg. No. - IBBI/IPA-001/IP-P-02688/2022-2023/14108 AFA Valid upto: 18.05.2024
9.	Address and Email of the Interim Resolution Professional as registered with the Board WA- 23, 1 st Floor, Shakarpur, New Delhi-110092 Email: binod.adv@gmail.com
10.	Address and Email to be used for Correspondence with the Interim Resolution Professional, if different from those given in serial number 9 Mavent Restructuring Services LLP, B-29, LGF, Lajpat Nagar-III, Delhi 110024 Email: ibc.pelican.grandmotels@gmail.com
11.	Last Date of Submission of Claims 26 th December, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: - (a) Web Link: - https://ibbi.gov.in/home/downloads (b) Not applicable

Notice is hereby given that the National Company Law Tribunal, Principal Bench, New Delhi, ordered the commencement of a Corporate Insolvency Resolution Process against **PELICAN GRAND MOTELS PRIVATE LIMITED**.

The creditors of **PELICAN GRAND MOTELS PRIVATE LIMITED** are hereby called upon to submit their claims with proof, on or before **26th December, 2023** to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.

The Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit claims with proof in person, by post or electronic means.

A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proof of claims shall attract penalties.



Binod Kumar Singh
Interim Resolution Professional
Pelican Grand Motels Private Limited
IBBI Reg. No. - IBBI/IPA-001/IP-P-02688/2022-2023/14108
Email: ibc.pelican.grandmotels@gmail.com binod.adv@gmail.com
Place: Delhi
Date: 14.12.2023

BINOD KUMAR SINGH

Insolvency Professional

Reg. No IBBI/IPA-001/IP-P-02688/2022-23/14108
WA-23,1st Floor, Shakarpur, Delhi-110092
Mob-9871432354, Email-binod.adv@gmail.com

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3) Allotment to Market Maker (After Technical Rejections)
The Basis of Allotment to the Market Maker, at the issue price of Rs. 140/- per Equity Share, was finalized in consultation with National Stock Exchange of India Limited.

4) Allotment to QIBs (After Technical Rejections)
Allotment to QIBs, who have bid at the Issue Price of Rs. 140/- per Equity Share has been done on a proportionate basis in consultation with National Stock Exchange of India Limited.

Table with 10 columns: CATEGORY, FIS/BANKS, MF'S, IC'S, NBFC'S, AIF, FPI, OTHERS, TOTAL. Shows QIB allotment details.

5) Allotment to Anchor Investors (After Technical Rejections)
The Company in consultation with the BRLM, has allotted 15,96,000 Equity Shares to 5 Anchor Investors at the Offer Price of Rs. 140/- per Equity shares in accordance with the SEBI Regulations.

Table with 10 columns: CATEGORY, FIS/BANKS, MF'S, IC'S, NBFC'S, AIF, FPI, OTHERS, TOTAL. Shows Anchor Investor allotment details.

The Board of Director of our Company at its meeting held on December 13, 2023 has taken on record the basis of allotment of Equity Shares approved by the Designated Stock Exchange, being NSE and has allotted the Equity Shares to various successful applicants.

Note: All capitalized terms used and not defined herein shall have the respective meanings assigned to them in the Prospectus dated December 12, 2023 filed with the Registrar of Companies, Ahmedabad ("ROC").

INVESTORS, PLEASE NOTE

The details of the allotment made has been hosted on the website of the Registrar to the Issue, KFIN Technologies Limited at website: www.kfintech.com
All future correspondence in this regard may kindly be addressed to the Registrar to the Issue quoting full name of the PAN/ Sole Bidder, Serial number of the ASBA form, number of Equity Shares bid for, Bidder DP ID, Client ID, PAN, date of submission of the Bid cum Application Form, address of the Bidder, the name and address of the Designated Intermediary where the Bid cum Application Form was submitted by the Bidder and copy of the Acknowledgment Slip received from the Designated Intermediary and payment details at the address given below.

KFIN TECHNOLOGIES LIMITED
Selenium Tower-B, Plot 31 & 32, Gachibowli, Financial District, Nanakramguda, Serilingampally, Hyderabad - 500 032, Telangana
Tel No.: +91 40 6716 2222, Toll Free No.: 1800 309 4001

CORRIDORING - NOTICE TO INVESTORS TO THE RED HERRING PROSPECTUS DATED DECEMBER 01, 2023

Investors may note the following:
The following changes or updates have been made in the Red Herring Prospectus.
a) In point 6 under the heading "Material Documents for the Issue" in chapter "Material Contracts and Documents for Inspection" of the Prospectus as appearing on page no. 361 of the RHP, the issuance date of the Certificate of Statement of Tax Benefit has been revised from October 10, 2023, to October 28, 2023.

b) The date of board resolution for approval of Draft Red Herring Prospectus has been modified from October 31, 2023 to October 30, 2023 on the following pages:
In point 3, under the heading "Corporate Approvals for this Issue" in chapter "Government and Other Approvals" as appearing on page no. 276 of the RHP.
In point 11, under the heading "Material Documents for the Issue" in chapter "Material Contracts and Documents for Inspection" as appearing on page no. 361 of the RHP.

On Behalf of the Board of Directors For Accent Microcell Limited
Place: Ahmedabad Date: December 14, 2023
Ms. Brahm Pal Chhabra Company Secretary

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES ON LISTING OR THE BUSINESS PROSPECTS OF ACCENT MICROCELL LIMITED
Disclaimer: Accent Microcell Limited has filed the Prospectus dated December 12, 2023 with the Registrar of Companies, Ahmedabad and thereafter with SEBI and the Stock Exchange. The Prospectus is available on the website of NSE Emerge i.e. www.nseindia.com and is available on the website of the BRLM at www.ccvindia.com.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "Securities Act") or any state securities laws in the United States, and unless so registered, and may not be issued or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and in accordance with any applicable U.S. state securities laws.

KOGTA FINANCIAL INDIA LIMITED
Registered Office: Kogta House, Azad Mohalla, Bijainagar-305624, Rajasthan, India
S-1 Gopalbari, Near Ajmer Pulia, Opp. Metro Pillar No. 143, Jaipur -302001, Rajasthan, India
APPENDIX IV (See Rule 8(1)) POSSESSION NOTICE

IN THE HIGH COURT OF JUDICATURE AT BOMBAY TESTAMENTARY AND INSTESTATE JURISDICTION
PETITION NO. 1319 OF 2022
Petition for Probate of the last will and Testament dated 1st February 2014, of Prem Nath Shroff, Hindu, Indian Inhabitant of Mumbai, Occupation : Business, married, who was residing at the time of his death at E-48/65, Venus Co-operative Housing Society Ltd., 17th Floor, World Sea Face, Near Poddar Hospital, Worli, Mumbai - 400018.

NOTICE
Investor Awareness Program (IAP)
Investor awareness programs are scheduled to be held virtually on the below mentioned dates at 3.00 p.m. For any queries/clarifications contact +91-7900005528.
Dates of the Investor awareness programs and the links for joining the online webinar are given below:

Canara Bank
2nd Floor, No.86, Spencer Tower, M.G. Road, Bangalore-560001
PH: 080-25310066 Mob: 9599662508 & 9920720798
E-mail: cb2366@canarabank.com

SALE NOTICE
E-Auction Sale Notice for Sale of Immoveable Properties under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF PELICAN GRAND MOTELS PRIVATE LIMITED

Public Notice For E-Auction Gum Sale (Appendix - IV A) (RtII 8(i))
Sale of Immoveable property mortgaged to the lender in favour of the borrower known as Indira Inhabitant Housing Society Ltd. (a Public Company) at Plot No.98, Udyog Vihar, Phase-IV, Gurgaon-122015 (Haryana) and Branch Office at: Office No.1, First Floor, Mahalaxmi Metro Tower Plot No. C-1, Sector -4, Vaisali, Ghaziabad, Uttar Pradesh - 201010

Table with 5 columns: Lot No, Description of the movable assets, Reserve Price, EMD Amount, Incremental value at Bid. Shows details for Lot 1.

RELEVANT PARTICULARS
1. Name of Corporate Debtor: PELICAN GRAND MOTELS PRIVATE LIMITED
2. Date of Incorporation of Corporate Debtor: 07th December, 2010
3. Authority under which Corporate Debtor is incorporated / registered: Registrar of Companies, Delhi

Table with 5 columns: Borrower's / Co-Borrower's / Guarantor's, Demand Notice Date and Amount, Description of the Immoveable property / Secured Asset, Date of Physical Possession, Reserve Price. Shows details for Mr. Sumit Kumar and Mrs. Rakhi (Prospect No. IL10100750).

Zonal SASTRA Centre, Mumbai : PNB Pragati, 1st Floor, C-9, G-BLOCK, Bandra Kurla Complex, Bandra (E), Mumbai-400 051.

SALE NOTICE FOR SALE OF SECURED ASSETS UNDER SARFAESI ACT
E-Auction Sale Notice for Sale of Immoveable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given that the National Company Law Tribunal, Principal Bench, New Delhi, ordered the commencement of a Corporate Insolvency Resolution Process against PELICAN GRAND MOTELS PRIVATE LIMITED on 12th December, 2023.
The creditors of PELICAN GRAND MOTELS PRIVATE LIMITED are hereby called upon to submit their claims with proof, on or before 26th December, 2023 to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.

TERMS AND CONDITIONS:-
1. For participating in e-auction, intending bidders required to register their details with the Service Provider https://www.iiflonehome.com, well in advance and has to create the login account, login ID and password. Intending bidders have to submit / send their "Tender FORM" along with the payment details towards EMD, copy of the KYC and PAN card at the above mentioned Branch Office.

SCHEDULE OF THE SECURED ASSETS
Table with 6 columns: Name of the Branch, Description of the Immoveable Properties, A) DI of Demand Notice U/s 13(2) of SARFAESI ACT 2002, B) Outstanding Amount as on 30.09.2023, C) Possession Date U/s 13(4) of SARFAESI ACT 2002, D) Nature of Possession, A) Reserve Price (₹ in Lacs), B) EMD (₹ in Lacs), C) Bid Incremental Amt. (₹ in Lacs), Date / Time of E-Auction, Details of the encumbrances known to the secured creditors.

SHIVALIK SMALL FINANCE BANK LTD.
Registered Office : 501, Salcon Aarum, Jasola District Centre, New Delhi - 110025
CIN : U65900DL2020PPLC366027
POSSESSION NOTICE (For Immoveable property) Rule 8(1)
Whereas, the undersigned being the Authorised officer of the Shivalik Small Finance Bank er. Shivalik Mercantile Co-operative Bank Ltd. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, and in exercise of Powers conferred under section 13(2) read with rule 8 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice dated 27.09.2023 for loan A/c No. 101641007311, 101646510297 & 101641510170 calling upon the 1.Mr.Arun Bhati S/o Mr. Bal Chandra (Borrower/Mortgagor) R/o- Baby Public School Salarpur, Gautam Budh Nagar Uttar Pradesh, 201304 2. Mr.Ram Dhan S/o Mr. Kuldeep Raj (Guarantor) R/o- Village Salarpur, Gautam Budh Nagar Uttar Pradesh 201304 3. Mr. Sonu Bhati S/o Mr.Babu (Guarantor) R/o-Village Salarpur, Gautam Budh Nagar Uttar Pradesh 201304 4. Mr.Anuj Bhati S/o Mr. Bal Chandra (Guarantor/Mortgagor) R/o-Baby Public School Salarpur, Gautam Budh Nagar Uttar Pradesh, 201304, to repay the amount mentioned in the notice being ₹.16,15,000/- (Rupees Sixteen Lakhs Fifteen Thousand Only) within 60 days from the date of receipt of the said notice.

MUJIVAN SMALL FINANCE BANK
SECOND FLOOR, GMTT BUILDING D-7 SECTOR 3 NOIDA UP 201301
POSSESSION NOTICE (for Immoveable property) [Rule 8(1)]
Whereas, the undersigned, being the Authorised Officer of Ujivan Small Finance Bank Ltd., under the Securitisation & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice to borrower/ Guarantor on the dates mentioned hereunder; calling upon the Borrower(s) / Guarantor(s) to repay the amount mentioned in the respective demand notice within 60 days of the date of the notice.

TERMS AND CONDITIONS:
The sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions:
1. The properties are being sold on "AS IS WHERE IS BASIS"; "AS IS WHAT IS BASIS" and "WHATSOEVER THERE IS BASIS";
2. The particulars of Secured Assets specified in the Schedule hereinabove have been stated to the best of the information of the Authorised Officer, but the Authorised Officer shall not be answerable for any error, misstatement or omission in this proclamation.

Description of the Immoveable Property
Hypothecation-Hypothecation on Stocks & Debts.
Equitable Mortgage on the property: Residential Property measuring 92 Sq. yds. i.e. 76.9212 Sq Mtrs, Situated at Kharsa No.91MI Vill- Bhangel Begumpur Pargana, Tehsil Dadri & Distt. Gautam Budh Nagar Uttar Pradesh, registered in revenue records of Bani No. 1, Jid No-5671, P. No. 23-80, Serial No. 694, Dated- 23-02-2017 in the name of Mr.Arun Bhati and Mr. Anuj Bhati.
Immoveable Assets/Property Bonded by:
East Plot of Chunnli Lal Tyagi, West Road 20ft. Wide North Plot of seller, South Plot of Rajendra

Table with 4 columns: Name of address of Borrower/ Co-Borrower/Mortgagor, Description of the Immoveable property, Date of Demand Notice and Date of possession, Amount as per demand notice. Shows details for Charan Singh S/o Ram Singh and Nizam S/o Abdul Mousa.

Table with 4 columns: Name of address of Borrower/ Co-Borrower/Mortgagor, Description of the Immoveable property, Date of Demand Notice and Date of possession, Amount as per demand notice. Shows details for A.K Industries and Bablu Khan S/o Muradi Khan.

FINANCIAL EXPRESS

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3) Allotment to Market Maker (After Technical Rejections)
The Basis of Allotment to the Market Maker, at the issue price of Rs. 140/- per Equity Share, was finalized in consultation with National Stock Exchange of India Limited.

Table with 9 columns: CATEGORY, FIS/BANKS, MF'S, IC'S, NBFC'S, AIF, FPI, OTHERS, TOTAL. Rows for QIB and Anchor Investor.

5) Allotment to Anchor Investors (After Technical Rejections)
The Company in consultation with the BRLM, has allotted 15,96,000 Equity Shares to 5 Anchor Investors at the Offer Price of Rs. 140/- per Equity Shares in accordance with the SEBI Regulations.

Table with 9 columns: CATEGORY, FIS/BANKS, MF'S, IC'S, NBFC'S, AIF, FPI, OTHERS, TOTAL. Row for Anchor Investor.

The Board of Director of our Company at its meeting held on December 13, 2023 has taken on record the basis of allotment of Equity Shares approved by the Designated Stock Exchange, being NSE and has allotted the Equity Shares to various successful applicants.

The Board of Director of our Company at its meeting held on December 13, 2023 has taken on record the basis of allotment of Equity Shares approved by the Designated Stock Exchange, being NSE and has allotted the Equity Shares to various successful applicants.

Note: All capitalized terms used and not defined herein shall have the respective meanings assigned to them in the Prospectus dated December 12, 2023 filed with the Registrar of Companies, Ahmedabad ("ROC").

INVESTORS, PLEASE NOTE
The details of the allotment made has been hosted on the website of the Registrar to the Issue, KFINT Technologies Limited at website: www.kfintech.com

CORRIGENDUM - NOTICE TO INVESTORS TO THE RED HERRING PROSPECTUS DATED DECEMBER 01, 2023
Investors may note the following: The following changes or update has been made in the Red Herring Prospectus.

b) The date of board resolution for approval of Draft Red Herring Prospectus has been modified from October 31, 2023 to October 30, 2023 on the following pages: - In point 3, under the heading "Corporate Approvals for this Issue" in chapter "Government and Other Approvals" as appearing on page no. 276 of the RHP.

On Behalf of the Board of Directors For Accent Microcell Limited
Place: Ahmedabad Date: December 14, 2023

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES ON LISTING OR THE BUSINESS PROSPECTS OF ACCENT MICROCELL LIMITED
Disclaimer: Accent Microcell Limited has filed the Prospectus dated December 12, 2023 with the Registrar of Companies, Ahmedabad and thereafter with SEBI and the Stock Exchange.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "Securities Act") or any state securities laws in the United States, and unless so registered, and may not be issued or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and in accordance with any applicable U.S. state securities laws.

KOGTA FINANCIAL INDIA LIMITED
Registered Office: Kogta House, Azad Mohalla, Bijnagar-305624, Rajasthan, India
APPENDIX IV (See Rule 8(1)) POSSESSION NOTICE

IN THE HIGH COURT OF JUDICATURE AT BOMBAY TESTAMENTARY AND INTESTATE JURISDICTION
PETITION NO. 1319 OF 2022
Petition for Probate of the last will and Testament dated 1st February 2014, of Prem Nath Shroff, Hindu, Inhabitant of Mumbai, Occupation : Business, married, who was residing at the time of his death at E-48/65, Venus Co-operative Housing Society Ltd., 17th Floor, Worli Sea Face, Near Poddar Hospital, Worli, Mumbai - 400018.

NOTICE
Investor Awareness Program (IAP)
Investor awareness programs are scheduled to be held virtually on the below mentioned dates at 3.00 p.m. For any queries/clarifications contact +91-7900005528.

Canara Bank
(A Government Of India Undertaking)
Head Office: Bangalore
E-mail: cb2366@canarabank.com

M/S. MADEKAR & CO., Advocates for the Petitioner, Engineer House, 1st Floor, 86, Mumbai Samachar Marg, Fort, Mumbai - 400 023.

Public Notice For E-Auction Gum Sale (Appendix - IV A) (Rule 8(b))
Case of Immovable property mortgaged for the purpose of the Financial Assets under the Reconstruction and Securitization of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

ARM-1 Branch
2nd Floor, No.86, Spencer Tower, M.G. Road, Bangalore-560001
PH: 080-25310066 Mob: 9599662508 & 9920720798

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF PELICAN GRAND MOTELS PRIVATE LIMITED

RELEVANT PARTICULARS
1. Name of Corporate Debtor: PELICAN GRAND MOTELS PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor: 07th December, 2010

SALE NOTICE
E-Auction Sale Notice for Sale of Immovable Properties under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described Immovable properties mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorised Officer of ARM-1 Branch, Bengaluru of the Canara Bank, will be sold on "As is where is", "As is what is", and "Whatever there is" on 19.01.2024 (10.30 AM to 11.00 AM), for recovery of Rs. 8,16,21,081.78/- as on 30.11.2023 plus further interest and cost thereon due to the ARM-1 Branch, Bengaluru of Canara Bank from 1. M/s Pegasi Spirits Pvt. Ltd. (Formerly known as 3 Aces Hospitality Pvt. Ltd.) through its authorised representatives at Regd. Office - House No. 22, Punjabi Bagh, New Delhi - 110026.

TERMS AND CONDITIONS:-
1. For participating in e-auction, intending bidders required to register their details with the Service Provider https://www.iflhome.com, well in advance and has to create the login account, login ID and password. Intending bidders have to submit / send their "Tender FORM" along with the payment details towards EMD, copy of the KYC and PAN card at the above mentioned Branch Office.

SALE NOTICE FOR SALE OF SECURED ASSETS UNDER SARFAESI ACT
E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

SHIVALIK SMALL FINANCE BANK LTD.
Registered Office : 501, Salcon Aarum, Jasola District Centre, New Delhi - 110025
POSSESSION NOTICE (For Immovable property) Rule 8(1)
Whereas, the undersigned being the Authorised Officer of the Shivalik Small Finance Bank er. Shivalik Mercantile Co-operative Bank Ltd. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, and in exercise of Powers conferred under section 13(2) read with rule 8 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice dated 27.09.2023 for loan A/c No. 101641007311, 101646510297 & 101641510170 calling upon the 1.Mr.Arun Bhati S/o Mr. Bal Chandra (Borrower/Mortgagor) R/o- Baby Public School Salarpur, Gautam Budh Nagar Uttar Pradesh, 201304 2. Mr.Ram Dhan S/o Mr. Kuldeep Raj (Guarantor) R/o- Village Salarpur, Gautam Budh Nagar Uttar Pradesh 201304 3. Mr. Sonu Bhati S/o Mr.Babu (Guarantor) R/o-Village Salarpur, Gautam Budh Nagar Uttar Pradesh 201304 4. Mr.Anuj Bhati S/o Mr. Bal Chandra (Guarantor/Mortgagor) R/o-Baby Public School Salarpur, Gautam Budh Nagar Uttar Pradesh, 201304, to repay the amount mentioned in the notice being ₹.16,15,00,00/- (Rupees Sixteen Lakhs Fifteen Thousand Only) within 60 days from the date of receipt of the said notice.

Ujjivan SMALL FINANCE BANK
SECOND FLOOR, GMTT BUILDING
D-7 SECTOR 3 NOIDA UP 201301
POSSESSION NOTICE (for Immovable property) [Rule 8(1)]
Whereas, the undersigned, being the Authorised Officer of Ujjivan Small Finance Bank Ltd., under the Securitisation & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice to borrower/ Guarantor on the dates mentioned hereunder, calling upon the Borrower(s) / Guarantor(s) to repay the amount mentioned in the respective demand notice within 60 days of the date of the notice.

